

- I. Notifications of the Ministry of Agriculture and Farmers Welfare**
- II. Reports and accounts(2022-23 and 2023-24) of AgIn, New Delhi; and NAAS, New Delhi and related papers**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955: -

- (1) S.O. 3723(E) ., dated the 2nd September, 2024, authorizing the manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure, as mentioned therein, to sell in bulk directly to farmers for a period of three years from the date of publication of the notification in official Gazette.
- (2) S.O. 3922(E) ., dated the 12th September, 2024, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) (Fourth) Amendment Order, 2024.

[Placed in Library. For (1) and (2), See No. L. T. 904/18/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914: -

- (1) S.O. 2221(E) ., dated the 10th June, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2024.
- (2) S.O. 2914(E) ., dated the 23rd July, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2024.
- (3) S.O. 2986(E) ., dated the 26th July, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Eleventh Amendment) Order, 2024.
- (4) S.O. 3551(E) ., dated the 22nd August, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Twelfth Amendment) Order, 2024.
- (5) S.O. 3890(E) ., dated the 11th September, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Thirteenth Amendment) Order, 2024.
- (6) S.O. 4261(E) ., dated the 30th September, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fourteenth Amendment) Order, 2024.

[Placed in Library. For (1) to (6), see No. L. T. 903/18/24]

II. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Annual Report and Accounts of the Agrinnovate India Limited (AgIn), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 972/18/24]

(ii) A copy each (in English and Hindi) of the following papers: -

- (a) Annual Reports and Accounts of the National Academy of Agricultural Sciences (NAAS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L. T. 973/18/24]

I. Notifications of the Ministry of Textiles

II. Report and Accounts (2023-24) of CCI, Navi Mumbai, Maharashtra and related papers

वस्त्र मंत्रालय में राज्य मंत्री (श्री पवित्र मार्गरिटा): महोदय, में निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948: -

- (1) S.O. 3182(E) ., dated the 6th August, 2024, notifying the nomination of the person, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this Notification.
- (2) S.O. 3861(E) ., dated the 9th September, 2024, notifying the nomination of certain members of Lok Sabha, as mentioned therein, having been duly elected to be Member of the Central Silk Board for a period of three years w.e.f. 02.08.2024 or till completion of their term in Lok Sabha, whichever is earlier.
- (3) S.O. 3877(E) ., dated the 10th September, 2024, notifying the nomination